

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
CRA No. 7908 of 2023
(ADITYA SONI Vs THE STATE OF MADHYA PRADESH)

Dated : 08-09-2026

Shri Alok Vagrecha with Shri Abhinesh Soni, learned counsel for the appellant. .

Shri Veer Vikrant Singh, learned Deputy Advocate General for the State.

Shri Ashok Kumar Chourasia, learned counsel for the objector.

Shri Alok Vagrecha, learned counsel for the appellant prays for withdrawal of I.A. No.11051/2026, which is Second Application for suspension of sentence and grant of bail to the appellant Aditya Soni with liberty to argue this matter finally.

With the aforesaid liberty, I.A. No.11051/2026 is dismissed as withdrawn.

List this appeal for final hearing in Part-B of the cause list as per its turn and seniority.

That the High Court Website is not support e-hearing. There are several glitches in the website. We have requested Mr. K.S. Kushwaha, Registrar (IT-CSA) to assist us. He is reported to be on his way to the Court. However, we take a very serious view that our judicial time has been wasted due to incompetency of the I.T. Staff.

Let Hon'ble the Chief Justice take action against the concerned I.T. Staff.

Hon'ble Acting Chief Justice had shared a WhatsApp message with all the Judges in the group that updation of website will take 8 days. This message is dated 25/26 August, 2026. More than 15 days time has lapsed since then but the condition of the website is far from satisfactory.

In the open Court, Lawyers appearing in this Court share their concern that new website is not at all functional, they submit that old website was better.

Let a detailed enquiry be conducted and reasons be furnished by Shri K.S. Kushwaha as to why obstacle is being caused to the working of the High Court.

Action be taken against the delinquent and matter be reported to this Bench within seven days from today.

We are also direct that a team of experts from reputed companies like Tata Consultancy Services (TCS)/Infosys/L&T Technology Services be appointed to carry out independent audit of the functioning of the I.T. System in the High Court of Madhya Pradesh.

Let third party audit be carried out within 30 days and report be furnished to this Court.

It is also directed that this team may also include Officers from C-DOT of Government of India and MASSCOM.

Later on, System was checked in front of Shri Kushwaha and in front of him also there are lot of buffering and hanging issues.

(VIVEK AGARWAL)
JUDGE

(AVANINDRA KUMAR SINGH)
JUDGE

MTK